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Title: Regarding bringing a legislation to empower Tripura Tribal Areas Autonomous District Council.

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Madam, as you are in the know that the provisions of the Sixth Schedule have been orchestrated in the Constitution for certain purpose to protect the land in the hand of the tribal communities and the marginalized group of the North-East. Initially, these provisions were meant only for Assam. Then gradually, they were extended to Tripura, Manipur, Meghalaya and some other States of the North-East.

Now, in the course of time, it has been found that these provisions of the Sixth Schedule are not adequate to address the aspirations and demands of the sections of the people in these Autonomous Councils. The Tripura Legislative Assembly and also the Tripura Tribal Areas Autonomous District Council have, time and again, adopted unanimous resolution and sent it to the Government of India to amend the Constitution that TTAADC of Tripura and other Councils also be adequately empowered; and there must be some provisions for devolution of funds from the Central Ministries and the Planning Commission.

So, I would like to again urge upon this august House, particularly, the Ministry of Home Affairs to bring a legislation to empower TTAADC by amending the Constitution and also to bring a 3-tier structure similar to the 77<sup>th</sup> Amendment of the Constitution that the people TTAADC and other Councils also are benefited with more participation in the democratic and planning processes.

Madam, this is an important issue and I hope, it would be considered.